

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **01.05.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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Application No :  
Petition No : CP(IB)/1208(CHE)/2018  
Name of Petitioner : Bank of India  
&  
Name of Respondent : Vs  
Hallmark Infrastructure pvt Ltd  
Section : Sec 7 Rule 4 of IBC, 2016  
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**ORDER**

Present: Mr. S.Sathiyarayanan, Ld. Counsel for Petitioner.  
Mr. Sanjay, Ld. Counsel for Respondent.

Heard and perused.

This petition was filed in the year 2018.

Because of the settlement talks and OTS proposal, arguments on the petition could not be heard.

It is seen that till date the Respondent has not filed the Reply / Counter. Seven (7) days' time is given to the Respondent to file the Reply / Counter, failing which right of the Respondent to file the Reply / Counter will be closed.

Rejoinder, if any, be filed within a week thereafter.

List the Petition for hearing on **27.05.2024**.

**No adjournment will be given.**

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**